

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:3794
ANSWERED ON:04.09.2012
JAIL BREAKS
Das Shri Ram Sundar;Karwariya Shri Kapil Muni

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether there are reports of jail breaks, escapes, securing of release from prisons through forged documents etc. in the country including the National Capital Territory of Delhi;
- (b) if so, the details thereof along with the resultant consequences on the law and order situation;
- (c) the total number of such cases reported/registered and the action taken thereon during each of the last three years and the current year, State-wise;
- (d) whether there are also reports of alleged connivance of jail officials in facilitating the escape of such persons;
- (e) if so, the total number of such cases reported and the action taken against the accused officials during the said period, State-wise;
- (f) whether the Union Government has issued any directive/advisory to various State Governments to check such jail breaks; and
- (g) if so, the details thereof and the reaction of the State Governments in this regard?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH)

- (a) & (b): State wise data on Jail Breaks at the end of 2010 as per data compiled by National Crime Records Bureau is as per
- (c) to (g): Data on action taken is not maintained centrally as "Prisons" is a State subject under Entry 4 of List II of the Seventh Schedule to the Constitution, and Prison Administration is primarily the responsibility of the State Governments. However an advisory dated 16th October 2009 has been issued by the Government on "Improving of security measures in jails to avoid the incident of jail breaking " for compliance by all the States/UTs.